

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 88504 of 2018

(Arising out of Order-in-Appeal No. NA/GST A-III/MUM/362/17-18 dated 31.01.2018 passed by the Commissioner of GST & CX (Appeals-III), Mumbai.)

M/s Ganesh Benzoplast Ltd (Unit-II)
Plot No. D 21/22, D Plot MIDC,
Tarapur, Boisar,
Dist.- Palghar – 401 506

.....Appellant

VERSUS

Commissioner of CGST, Palghar
Utpad Shulk Bhawan,
Bandra Kurla Complex,
Mumbai – 400 051

.....Respondent

APPEARANCE:

None for the Appellant

Shri Onil Shivadikar, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85142 / 2021

Date of Hearing: 27.01.2021

Date of Decision: 27.01.2021

Appellant has filed withdrawal petition and sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority.

2. Learned Authorised Representative also admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4 submitted by him.

3. In accordance with the provisions of the scheme and as per section 127(6) of Finance Act, 2019, appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad